

GOVERNMENT OF INDIA

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 16-5-67

Income-tax

No. 6224 (S.O. 200/226/03-34.11): In continuation of this Office Notification No. 4443 (S.O. 235/190/01-11.11) dated 25.1.62, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (11) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That the St. Joseph's College, Tiruchirappalli will maintain a separate account of the sums received by it for scientific research.
- ii) That the said College will furnish annual returns of its scientific research activities to the prescribed authority for every financial year in such form as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said College will submit to the prescribed authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets and liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said College will apply to S.O. 11, Ministry of Finance, Department of Revenue, New Delhi 3 months in advance before the expiry of the approval for further extension. Application received after the expiry of approval are liable to be rejected.

THIRUCHIRAPPALLI

St. Joseph's College, Post Box No. 313, Tiruchirappalli

This notification is effective for a period from 11.12.66 to 31.12.1967.

*Resh Dave*